Kolkata



Gazette

Extraordinary Published by Authority

KARTIKA 10]

TUESDAY, NOVEMBER 1, 2022

[SAKA 1944

PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1044-L.—1st November, 2022.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XII of 2022

THE WEST BENGAL FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (SECOND AMENDMENT) ACT, 2022.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Kolkata Gazette, Extraordinary, of the 1st November, 2022.]

 $An \ Act \ to \ amend \ the \ West \ Bengal \ Fiscal \ Responsibility \ and \ Budget \ Management \ Act,$ 2010.

WHEREAS it is expedient to amend the West Bengal Fiscal Responsibility and Budget Management Act, 2010, for the purpose and in the manner hereinafter appearing;

West Ben. Act XIV of 2010.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:-

Short title and commencement.

1. (1) This Act may be called the West Bengal Fiscal Responsibility and Budget Management (Second Amendment) Act, 2022.

The West Bengal Fiscal Responsibility and Budget Management (Second Amendment) Act, 2022.

(Section 2.)

(2) It shall come into force at once.

Amendment of section 4 of West Ben. Act XIV of 2010.

2. In the West Bengal Fiscal Responsibility and Budget Management Act, 2010, in section 4, in sub-section (2), after the fifth proviso, the following proviso shall be inserted:—

"Provided also that the maximum fiscal deficit as percentage of Gross State Domestic Product (GSDP) shall be 4% during 2022-23 only.".

By order of the Governor,

PRADIP KUMAR PANJA, Secy. to the Govt. of West Bengal, Law Department.